6

SHEI MOHAN DHARIA: Sir, I also beg to lay on the Table—

Papers laid

I. A copy (in English and Hindi) of the Ministry of Commerce Notification G.S.R. No. 1529, dated the 30th October, 1976, publishing the Central Silk Board Contributory Provident Fund (Amendment) Rules, 1976, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. (Placed in Library. See No. LT-I30/77.].

II. A copy (in English and Hindi) of the Ministry of Commerce Notification G.S.R. No. 103(E), dated the 2nd March, 1977, publishing the Vegetable Oil Product Producers (Regulation of Refind Oil Manufacture) Amendment Order, 1977, under subsection (6) of section 3 of the Essential Commodities Act. 1955. (Placed in Library. See No. LT-195/77).

III. A copy (in English and Hindi) of the Ministry of Commerce Notification G.S.R. No. 1576, dated the 6th November, 1976, publishing the Tobacco Board (Second Amendment) Rules, 1976. [Placed in Library. See No. LT-203|77).

I. Amendment to Tamil Nadu Weights and Measures (Enforcement) Rules, 1961.

Amendment to Tamil Nadu Co operative Land Development Banks (Miscellaneous Provision) Rules, 1970

SHRI MOHAN DHARIA; Sir, I also beg to lay on the Table-

I. A copy of the Government of Tamil Nadu Notification G.O.Ms. No. 279, Labour and Employment, dated the 12th May, 1976, publishing an amendment to the Tamil Nadu Weights and Measures (Enforcement) Rules. 1967, under section 43 of the Tamil Nadu Weights and Measures (Enforcement) Act, 1958, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with statements (in English and Hindi) giving reasons for not laying simultaneously the Hindi version and for

the delay in laying the Notification. [Placed in Library. See No. LT-204/77).

II. A copy (in English and Hindi) of the Government of Tamil Nadu Notification G.O. Ms. No. 36, Co-operation, dated the 9th February, 1977, publishing an amendment to the Tamil Nadu Co-operative Land Development Banks (Miscellaneous Provision) Rules, 1970, under sub-section (2) of section 38A of the Tamil Nadu Cooperative Land Development Banks Act, 1934, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January. 1976, issued by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-199/77].

STATEMENT BY MINISTER RE. **ENOUIRIES AGAINST THE AS-**SOCIATION OF VOLUNTARY AGENCIES FOR RURAL DEVELOP-MENT AND SOME OTHER ORGA-**NISATIONS**

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH); Mr. Deputy Chairman, Sir, On receipt of certain complaints, enquiries were initiated by the Income Tax Department against the Association of Voluntary Agencies for Rural Development, the Gandhi Peace Foundation and the Gandhian Institute of Studies, Varanasi. Pending completion of these enquiries, instructions were issued on 31st July, 1976 to all State governments and Union Territory Administrations as well as all Ministers and Departments of the Central Government prohibiting grant, of any financial assistance to these organisations. Although the enquiries have not yet been completed, we have received interim reports from the income tax authorities which seem to indicate that appropriate action for violations of income tax laws can be taken under the relevant law and there is no need to continue the restrictions on financial assistance imposed earlier. In view of this position, the instructions issued in thia

regard are being withdrawn and the income tax authorities are being advised to take such action under law as may be found necessary as a result of their investigations.

Sir, with your permission, I may add that the interim reports received hitherto indicate that there was no diversion of funds for political pur poses a_s alleged by the previous Gov ernment,

MESSAGE FROM THE LOK SABHA

- I. The Government of Union Territo- ries (Amendment) Bill, 1977.
- II. The Delhi Administration (Amendment) Bill, 1977.
- **III. The Disputed Elections** (Prime Minister and Speaker) Bill, 1977.
- IV. The Food Corporations (Amendment) Bill, 1977.

SECRETARY-GENERAL: Sir, I have to report to the House of the following messages received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:—

Ι

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith Union Territories Government of (Amendment) Bill, 1977, as passed by Lok Sabha at it_s sitting held ₀n the 7th April, 1977."

П

"In accordance with the orovisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Delhi Administration (Amendment) Bill, 1977 as passed by Lok Sabha at its sitting held on the 7th April, 1977."

III

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Disputed Elections (Prime Minister and Speaker) Bill, 1977, as passed by Lok Sabha at its sitting held on the 7th April, 1977."

IV "In accordance with" the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I a_m directed to inform you that Lok Sabha, at its sitting held on the 7th April, 1977, agreed without any amendment to the Food Corporations (Amendment) Bill, 1977, which was passed by Rajy_a Sabha at it_s sitting held ₀n the 4th April, 1977" Sir, I lay on the Table a copy of each of the three Bills passed by the Lok Sabha.

REFERENCE TO A REPORT IN THE STATESMAN' DATED THE 8TH APRIL, 1977, UNDER THE CAPTION THE RAJ NARAIN INTERLUDE'

SHRI SARDAR AMJAD ALI (West Bengal): Sir, with a heavy heart,. I would like to mention about the demeanour of one of our Cabinet Ministers, as it has been reported in the Statesman dated the 8th April, 1977. I believe my hon. colleagues in this House as well as you would have seen the report that has appeared in the Statesman dated the 8th April, 1977 under the caption 'The Raj Narain Interlude'. In this report it has been stated that the incident took place while there was a coffee break after the inaugural ceremony of the Non-aligned Nations' Co-ordinating Bureau meeting. And while the Ministers along with Mr. Ra.i' Narain, the hon. Minister of Health were greeting the foreign delegates, Foreign Ministers, and their Ambassadors, along with their colleagues, he greeted Mr. Adam Malik, Foreign Minister of Indonesia, who was also the Chairman of the General Assembly of the United Nations. The report